(70) S.O. 1573 (E), dated the 29th June, 2009, amending Notification S.O. 2153 (E), dated the 18th December, 2007, to substitute certain entries in the original Notification.

(71) S.O. 1574 (E), dated the 29th June, 2009, amending Notification S.O. 2153 (E), dated the 18th December, 2007, to substitute certain entries in the original Notification.

(72) S.O. 1517 (E), dated the 19th June, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.

(73) S.O. 1624 (E), dated the 3rd July, 2009, regarding appointment of competent authority for acquisition of land, on National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.

(74) S.O, 1583 (E), dated the 30th June, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 1 in the State of Punjab. [Placed in Library. (67) to (74) *See* No. L.T. For 549/15/09]

II. (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the National Highways Authority of India Act, 1988:-

(a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2006-07, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. L.T. 548/15/09]

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## MESSAGE FROM LOK SABHA

### The Finance (No.2) Bill, 2009

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Finance (No.2) Bill, 2009, as passed by Lok Sabha at its sitting held on the 27th July, 2009,

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

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